

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 307
IB-187(ND)/2024

IN THE MATTER OF:

M/s Agarwal Sanitation

.....APPLICANT/PETITIONER

Vs

M/s RPS Infrastructure Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nitesh Jain, Advocate.

For the Respondent : Mr. Harshit Khare, Mr. Prafful Saini, along with AR
Mr. Shobhit Shukla.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Corporate Debtor has submitted that the reply affidavit has been filed yesterday and he will take steps to bring the reply affidavit on record within two days. Time granted.

List the matter on **30.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**